

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1237

ANSWERED ON:05.03.2013

DISABILITY AFFAIRS

Jawale Shri Haribhau Madhav;Owaisi Shri Asaduddin;Panda Shri Prabodh;Ray Shri Saugata;Sinh Dr. Sanjay;Tanwar Shri Ashok;Tarai Shri Bibhu Prasad

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Union Government has created a separate Department of Disability Affairs to cater to the difficulties being faced by the differently abled persons;
- (b) if so, the details thereof and the separate budgetary provisions being made for this department;
- (c) whether it is a fact that NGOs involved in the welfare of disabled are misusing funds allocated to them and also not furnishing utilisation certificate timely; and
- (d) if so, the norms/guidelines framed to check such irregularities by some NGOs along with the action taken against such NGOs?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) & (b) Yes, Sir. A new Department of Disability Affairs has been set up vide Cabinet Secretariat's notification dated 12.05.2012. The Department has been allocated twenty five (25) subjects. A statement indicating the subjects allocated to the Department is at Annexure. A total budget of Rs.548.10 crore (Rs.500 crore under Plan Head and Rs.48.10 under non-Plan Head) has been provided for the schemes related to disability under the budget of the Ministry of Social Justice and Empowerment, for the financial year 2012-13.

(c) & (d) Release of funds to an NGO is made only on receipt of utilization certificate for the past releases made to it. Complaints of misuse of funds are investigated through enquiry/ investigation and further release of grant-in-aid is considered only on receipt of satisfactory inspection report. In case of misuse of funds, action is taken to recover the funds as per the provisions of Scheme. Besides, the officers of the Ministry and the National Institutes under the Ministry also carry out inspection of the NGOs of the States/UTs allocated to them.